

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
(SOUTHERN ZONE BENCH, CHENNAI)**

**ORIGINAL APPLICATION NO. 93 OF 2024 (SZ)**

Sajimon Joseph

...Applicant

Versus

The Chief Secretary,

Government of Kerala and ors.

....Respondents

**REPORT SUBMITTED BY GEOLOGIST, DEPARTMENT OF MINING AND  
GEOLOGY, KOZHIKODE/2<sup>nd</sup> RESPONDENT**

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Dated at Chennai on this the 21<sup>st</sup> of July, 2025

*for. G. J. K.*  
*21/7/25*

**M/s. E.K.KUMARESAN**

Standing Counsel for State Government of Kerala - NGT(SZ) Chennai Bench





**Report in O A No. 93/2024 SZ (OA 770/2023 PB) filed before the National  
Green Tribunal Southern Bench Chennai**

The O.A No. 93/2024 filed by Sri Sajimon Joseph is regarding the quarrying of granite building stone from 3.38 Hectares of land in Sy No. 2442 pt of Koodarinji Village, Thamarassery Taluk, Kozhikode District. Quarrying lease was granted to Sri Thankachan M S, Mathalikkunel House, Koombara Bazar P O, Koodaranji, Kozhikode District, Kerala by the Director of Mining & Geology for quarrying of granite building stone from 3.3800 Hectares of land in Sy No. 2442 pt for a period of 12 Years. The lease was granted vide proceedings order no. 165/2015-16/2846/M3/2015 dated 28/05/2015 and the lease deed executed on 5/06/2015 for a validity upto 04/06/2027.

The Hon'ble National Green Tribunal in OA no, 93/2024 (SZ) dated 31/01/2024 has issued direction that "with reference to the above subject, I would request your kind attention towards the unlawful, illegal quarry mining operations and related activities owned and carrying out by Mr. Thankachan Mathalikkunel at Koomabara-Punnakkadavu Village Koombara Bazar PO, Koodanaji (via) Thamarassery Taluk, Calicut District, Kerala State, pin-.673604". "In view of averments made in the application, we consider it appropriate that a joint committee be constituted to verify the factual position and take remedial action".

In compliance with the Hon'ble. Green Tribunal orders as per the letter no. PCB/KKD/DO/GEN-213/OANo.93/2024(SZ) dated 7/10/2024, of the Environmental Engineer (SZ) joint inspection was conducted on 11/10/2024 along with the Scientist -C,

CPCB Regional Directorate, Bangalore, Environmental Officer, SEIAA Thiruvananthapuram, Tahasildar Tamarassery Taluk, District Geologist Kozhikode, Divisional Forest Officer Kozhikode, Taluk Surveyor Thamarassery Taluk, Village Officer Kodaranji, complainant Sri Sajimon, Narakathingal House, Koombara Post, Koodarinji, Kozhikode.

The details on the statutory licenses submitted by the Sri Thankachan for quarrying of granite building stone in quarrying lease 165/2015-16/2846/M3/2015 dated 28/05/2015 includes:

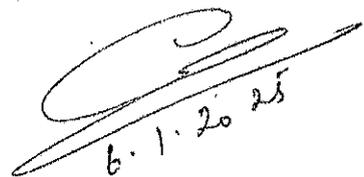
Environmental Clearance No. 212/SEIAA/KL/251/2014 dated 4/11/2019 issued by the State Environmental Impact Assessment Authority with validity upto 4/12/2024 (validity extended upto 4/12/2025 as per MOEF regarding Covid)

Consent to operate from Kerala State Pollution Control Board- No. PCB/KKD/DO/ICO-R3/1507/R16KOZ4337391/12274532/2019 dated 04.01.2020 with validity upto 04/12/2024

Panchayath license no. A3 73/2021 dated 01/04/2021 issued by the Koodarnji Gramapanchayath with validity upto 31/03/2026.

Explosive license no. E/SC/KL/22/1413(E65549) dated 25/03/2021 issued by Petroleum and Explosive Safety Organization with validity upto 31/03/2026.

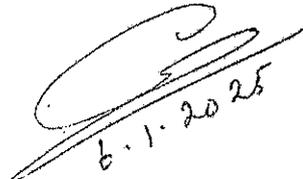
On the basis of site inspection and on verifying the records the details on the aforesaid lease is as below

  
6.1.2025

1. The quarrying lease area has been demarcated with pillars showing geo-coordinates. Fencing made in the applied area and board erected as per the Kerala Minor Mineral Concession Rules 2015.
2. Benches not maintain systematically.
3. Quarrying permits were also issued in the quarrying lease area (165/2015-16/2846/M3/2015 dated 28/05/2015) prior to the grant of the said lease. The details permit/lease issued vide Kerala Minor Mineral Concession Rules 1967 & Kerala Minor Mineral Concession Rules 2015 in 2442 pt of Koodaranji Village and which was marked earlier as Koodaranji unsurvey in revenue records is enclosed herewith as Annexure 1.

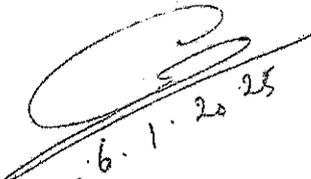
Details on complaint

1. Encroachment of forest area: The quarrying lease was granted by the Director of Mining & Geology based on the Survey sketch no. Ref. 11638/2015/D3 dated 20/01/2015 issued by the Tahasildar Thamarassery Village. The distance of the forest boundary was not marked in the sketch.
2. Mining in ecologically sensitive area: The said land is not found declared as ecologically sensitive area or has been reported by any revenue authorities concerned.
3. Transportation of quarry products without mandatory pass: The transit passes has been issued online for quarrying lease as per the Kerala Minor Mineral Concession

  
6.1.2025

(4)

Rules 2015/ Kerala Minor Mineral Concession Amendment Rules 2023 via KOMPAS portal (Kerala Online Mining Permit Awarding Services). The quantity of the granite building stone quarried from the quarrying lease and adjoining land were quantified by the department surveyor on 17/05/2024. Based on this the quantity of granite building stone quarried since 2007 from the aforesaid lease and adjoining land is quantified. Show Cause notice no. DOKOZ-DMG/1757/2023-M dated 05/11/2024 was issued as per the Kerala Minor Mineral Concession Amendment Rule 2023 for the excess excavation of 63394.65 MT of granite building stone from the entire quarried area which was under quarrying permit and quarrying lease. The copy of the notice and its English translation enclosed herewith as Annexure 2. The lessee has filed WP(C) No, 39873/2024 before the Hon'ble High Court for considering the compounding the offence on excess quarrying in adalath as per Government order 61/2023 dated 25/08/2023. The Hon'ble Court in the judgment dated 20/11/2024 has ordered that "1<sup>st</sup> respondent to dispose of Ext.P12 representation within one month from the date of receipt of a copy of this judgment. Till Ext.P12 representation is disposed of, Ext.P9 shall be kept in abeyance on condition that the petitioner shall deposit  $\frac{1}{4}$ <sup>th</sup> of the amount demanded within ten days". Since the petitioner has not remitted the amount demand notice has been issued as per the Kerala Minor Mineral Concession Amendment Rules 2023.

  
4.6.1.2025

In meantime the State Level Environmental Impact Assessment Authority (SEIAA) vide letter no. 1068/EC4/2024/SEIAA has issued stop memo to the project and hence the quarrying has been stopped in the aforesaid lease. Against this the lessee filed writ petition no. 39873/2024 before the Hon'ble Court. The Hon'ble Court in the interim order dated 12/11/2024 and 28/11/2024 has directed to keep the stop notice in abeyance and the order extended upto 8/1/2024. As per the Scheme of Mining submitted by the lessee on 16/7/2021, the quantity of granite building stone to be quarried during 2021-2022- 100000 MT, 2022-2023- 100000 MT, 2023-2024 -100000 MT, 2024-2025 -100000 MT ie a total of 500000 MT. The report on excavated quantity is enclosed herewith as Annexure 3. The balance mineable reserve as per the approved Scheme of Mining is 306070.675 MT, (1<sup>st</sup> Year 100000, 2<sup>nd</sup> Year 100000 MT, 3<sup>rd</sup> Year 100000 MT, 4<sup>th</sup> Year 6070 MT) which is to be excavated during lease period.

The quarrying lease was not functioning since the stop memo issued by the State Environmental Impact Assessment Authority. Report submitting before the Hon'ble Court for kind perusal.



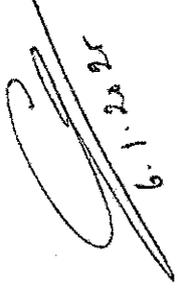
6.1.2025  
 Geologist  
**GEOLOGIST**  
 DISTRICT OFFICE  
 DEPARTMENT OF MINING AND GEOLOGY  
 CIVIL STATION  
 KOZHIKODE - 673 020



Annexure 1

PERMISSIONS ISSUED IN THE NAME OF THANKACHAN M.S, MATHALIKKUNNEL HOUSE,  
KOOMBARA BAZAR P.O, KOODARANJI, KOZHIKODE

SL No.	Permit / Lease Details	Date of Issue	Quantity / Area	Village & Survey No	Date of Expiry
1	37/07-08/MM/GS/DOZ/M-656/07	11-04-2007	125 MT	Koodaranji Unsurvey	08-05-2007
2	259/08-09/MM/GS/CRPS/DOZ/M-1918/08	05-01-2009	10 cent	Koodaranji Unsurvey	04-01-2010
3	308/09-10/MM/GS/CRPS/DOZ/M-36/2010	18-01-2010	10 cent	Koodaranji Unsurvey	17-01-2011
4	19/10-11/MM/GS/CRPS/DOZ/M-679/10	28-04-2010	12 cent	Koodaranji Unsurvey	27-04-2011
5	281/10-11/MM/GS/CRPS/DOZ/M-2311/10	17-01-2011	12 cent	Koodaranji Unsurvey	16-01-2012
6	25/11-12/MM/GS/CRPS/DOZ/M-767/11	16-05-2011	12 cent	Koodaranji Unsurvey	15-05-2012
7	216/11-12/MM/GS/CRPS/DOZ/M-2428/11	25-01-2012	12 cent	Koodaranji Unsurvey	24-01-2013
8	112/12-13/MM/GS/CRPS/DOZ/M-2251/12	21-12-2012	24 cent	Koodaranji Unsurvey	20-12-2013
9	216/11-12/MM/GS/CRPS/DOZ/M-2428/11	25-01-2012	12 Cent	Koodaranji Unsurvey	24-01-2013
10	189/12-13/MM/GS/CRPS/DOZ/M-2252/12	23-01-2013	24 cent	Koodaranji Unsurvey	22-01-2014
11	34/13-14/MM/GS/CRPS/DOZ/M-1096/13	05-06-2013	24 cent	Koodaranji Unsurvey	04-06-2014
12	155/13-14/MM/GS/CRPS/DOZ/M-267/14	12-02-2014	36 cent	Koodaranji Unsurvey	11-02-2015
13	156/13-14/MM/GS/CRPS/DOZ/M-266/14	12-02-2014	24 cent	Koodaranji Unsurvey	11-02-2015
14	62/14-15/MM/GS/CRPS/DOZ/M-1017/14	04-06-2014	2.29 Acres	Koodaranji Unsurvey	03-06-2015
15	48/14-15/MM/GS/CRPS/DOZ/M-1018/14	28-05-2014	1.65 Acres	Koodaranji Unsurvey	27-05-2015
16	165/2015-16/2846/M3/2015	05-06-2015	3.38 Hectares	Koodaranji 2442 Pt.	04-06-2027
17	87/2015-16/GS/CRPS/DOZ/M-35/16.	29-02-2016	22.267 Ares	Koodaranji Unsurvey	28-02-2017
18	100/2015-16/GS/CRPS/DOZ/M-24/16.	30-03-2016	48.58 Ares	Koodaranji Unsurvey	29-03-2017
19	35/2016-17/GS/CRPS/DOZ/M.477/17.	15-03-2017	22.26 Ares	Koodaranji Unsurvey	14-03-2018

  
6.1.2025



20	01/2017-18/QP/GS/DOZ/M-478/17	12-04-2017	0.4858 Hectares.	Koodaranji Unsurvey	11-04-2018
21	24/2017-18/QP/GS/DOZ/M-2833/17	14-03-2018	14630 MT	Koodaranji Unsurvey (FIELD No. 2442 Pt.)	13-03-2019
22	798/07-08/MM/GS/DOZ/M-3216/07	07-12-2007	625MT	Koodaranji Unsurvey	30.04.2008
23	631/07-08/MM/GS/DOZ/M-2772/07	24.10.2007	125 MT	Koodaranji Unsurvey	23-11-2007
24	85/09-10/MM/GS/CRPS/631/09	29.07.2009	12 CENT	Koodaranji Unsurvey	28-07-2010
25	280/10-11/MM/GS/CRPS/DOZ/M-2310/11	17.01.2011	12 CENT	Koodaranji Unsurvey	16.01.2012
26	215/11-12/MM/GS/CRPS/DOZ/M-242/11	26.01.2012	12 CENT	Koodaranji Unsurvey	
27	DOZ/M-1402/2021	29-07-2021	0.871 Ha	Koodaranji UNSURVY FILED NO2442	28-01-2022
28	DOZ/M-1402/2021	04-02-2022	0.871 Ha	Koodaranji UNSURVY FILED NO2442	28-07-2022



*[Handwritten signature]*  
6-1-26-25



Annexure 2 (Malayalam)

8

ഭരണ ഭാഷ- മാതൃ ഭാഷ

നമ്പർ:-DOKOZ-DMG/1757/2023-M

മൈനിങ് & ജിയോളജി വകുപ്പ്,  
ജില്ലാ കാര്യാലയം, കോഴിക്കോട്.  
email :- geo.koz.dmg.kerala@gov.in  
Ph: 0495-2371918, PIN 673020  
Date:05-11-2024

കാരണം കാണിക്കൽ നോട്ടീസ്

- വിഷയം:- ഖനിയും ഖനിജങ്ങളും-കാറിയിങ് ലിസ് അനധികൃത ഖനനം തുടരുന്നപടി സ്വീകരിക്കുന്നത്-സംബന്ധിച്ച്.
- സൂചന :-
- (1) 2015 ലെ കേരള മൈനർ മിനറൽ കൺസർവേഷൻ ചട്ടങ്ങളും 2023 ലെ ഭേദഗതി ചട്ടങ്ങളും
  - (2) 2015ലെ ലെ കേരള മിനറൽസ് പ്രിവെൻഷൻ ഓഫ് ഇല്ലിഗൽ മൈനിങ്, സ്റ്റോറേജ് ആൻഡ് ട്രാൻസ്പോർട്ടേഷൻ ചട്ടങ്ങൾ.
  - (3) 28.05.2015 തീയതി താങ്കൾക്ക് അനുവദിച്ച 165/2015-16/2846/M3/2015 നമ്പർ കാറിയിങ് ലിസ്
  - (4) ബഹു നാഷണൽ ഗ്രീൻ ട്രിബ്യൂണലിൽ ഫയൽ ചെയ്ത OA 770/2023 ലെ 31.01.2024 തീയതിയിലെ ഉത്തരവ്
  - (5) 10.06.2024 ന് വകുപ്പ് സർവേയർ തയ്യാർക്കി നൽകിയ സ്കൂച്ച്

മേൽ സൂചനകളിലേക്ക് താങ്കളുടെ ശ്രദ്ധ ക്ഷണിക്കുന്നു. കോഴിക്കോട് ജില്ലയിൽ താമരശ്ശേരി താലൂക്കിൽ കൂടരഞ്ഞി വില്ലേജിൽ റിസർവ്വേ നമ്പർ 2442 പാർട്ടിയിൽപ്പെട്ട 3.38 ഹെക്ടർ സ്ഥലത്ത് കരിങ്കല്ല് ഖനനത്തിന് സൂചന (3) പ്രകാരം 12 വർഷത്തെ കാലാവധിയ്ക്ക് കാറിയിങ് ലിസ് താങ്കൾക്ക് അനുവദിച്ചിട്ടുണ്ട്. മേൽ സ്ഥലത്ത് 2007 മുതൽ നൽകിയിരുന്ന കാറിയിങ് പെർമിറ്റ്/കാറിയിങ് ലിസ് പ്രകാരം നടത്തിയിരുന്ന കരിങ്കല്ല് ഖനനം സൂചന (4) ഉത്തരവിന്റെ അടിസ്ഥാനത്തിൽ വകുപ്പ് സർവേയർ സ്കൂച്ച് തയ്യാറാക്കി സൂചന (5) പ്രകാരം നൽകിയിരുന്നതാണ്. ടി സ്കൂച്ചിൽ സൂചന (3) കാറിയിങ് ലിസും ഇതിനോട് ചേർന്ന ഭാഗങ്ങളിലും നടത്തിയ ഖനനപ്രവർത്തനങ്ങൾ അളന്നു തിട്ടപ്പെടുത്തി സൂചന (5) പ്രകാരം ഓഫീസിൽ ഹാജരാക്കിയ അനുമതികൾ പരിശോധിച്ചതിൽ മേൽ സ്ഥലത്ത് ഖനനം ചെയ്ത കരിങ്കല്ല് വിവരങ്ങൾ ചുവടെ ചേർക്കുന്നു.

വകുപ്പ് സർവേയർ തയ്യാറാക്കി നൽകിയിട്ടുള്ള സ്കൂച്ചിന്റെ അടിസ്ഥാനത്തിൽ സൂചന (3) കാറിയിങ് ലിസും ഇതിനോട് ചേർന്ന ഭാഗങ്ങളിലും ഖനനം ചെയ്ത ധാതുവിന്റെ അളവുകൾ	405968.62 M <sup>3</sup>
സ്കൂച്ചിൽ മേൽ പരാമർശ സ്ഥലത്തു ശേഖരിച്ചിട്ടുള്ളതായി തിട്ടപ്പെടുത്തിയ overburden ന്റെ അളവ്	113478.76 M <sup>3</sup>
ഖനനം ചെയ്ത നീക്കം ചെയ്ത കരിങ്കല്ല് അളവ്	405968.62 MT - 1134478.76 MT =731224.65 MT
2007 മുതൽ 17.05.2024 വരെ	വിവിധ

കാലയളവുകളിൽ മേൽ സ്ഥലത്ത് നിന്നും ഖനനം ചെയ്യുന്നതിന് അനുമതി നൽകിയിട്ടുള്ള കരിങ്കല്ലിന്റെ അളവ്	667830 MT
അനധികൃതമായി ഖനനം ചെയ്ത കരിങ്കല്ലിന്റെ അളവ് വകുപ്പ് സർവ്വേയർ തയ്യാറാക്കിയ സ്ക്വെച്ച് പ്രകാരം ഖനനം ചെയ്തതായി തിട്ടപ്പെടുത്തിയ അളവ്	731224.65 MT- 667830MT =63394.65 MT

ആയതിന് സൂചന (2) ചട്ടങ്ങളിലെ റൂൾ 108(2) പ്രകാരം 1 ടൺ കരിങ്കല്ലിന് 48 രൂപ റോയൽറ്റി നിരക്കിൽ 63394.65MT കരിങ്കല്ലിന് 30,42,943.2 രൂപയും, 1 ടൺ കരിങ്കല്ലിന് 192 രൂപ വില ഇനത്തിൽ 63,394.65MT കരിങ്കല്ലിന് 1,21,71,772.8 രൂപയും, പിഴ ഇനത്തിൽ 5 ലക്ഷം രൂപയും ചേർത്ത് അകെ ₹1,57,14,716/- (ഒരു കോടി അൻപത്തി എഴു ലക്ഷത്തി പതിനാലായിരത്തി എഴുനൂറ്റി പതിനാറു രൂപ) ഒടുക്കേണ്ടതാണ്. മേൽ പ്രകാരം തിട്ടപ്പെടുത്തിയയിട്ടുള്ള അനധികൃത ഖനനത്തിന് സൂചന (2) ചട്ടങ്ങൾ പ്രകാരം നടപടി സ്വീകരിക്കാതിരിക്കാൻ താങ്കൾക്ക് എന്തെങ്കിലും കാരണം ബോധിപ്പിക്കാനുണ്ടെങ്കിൽ ആയത് ഈ നോട്ടീസ് കൈപറ്റി 7 ദിവസത്തിനകം രേഖാമൂലം ഈ ഓഫീസിനെ അറിയിക്കേണ്ടതാണ്. അല്ലാത്തപക്ഷം സൂചന (2) ചട്ടങ്ങൾ പ്രകാരം അനധികൃത ഖനനത്തിന് തുടർനടപടി സ്വീകരിക്കുന്നതാണ് എന്ന വിവരം അറിയിച്ചുകൊള്ളുന്നു. മേൽ പ്രകാരം അളന്നു തിട്ടപ്പെടുത്തിയത് സംബന്ധിച്ച് വകുപ്പ് സർവ്വേയർ തയ്യാറാക്കിയ സ്ക്വെച്ച് അനുബന്ധ രേഖകളും താങ്കളുടെ അറിവിലേക്കായി ഇതോടൊപ്പം ഉള്ളടക്കം ചെയ്യുന്നു. സൂചന (3) കാനിയിങ് ലിസിലെ മോഡിഫൈഡ് സ്കീം ഓഫ് മൈനിങ് ഹാജരാകേണ്ടതാണെന്നും അറിയിച്ചുകൊള്ളുന്നു.

Signed by Manju C ജിയോളജിസ്റ്റ്,  
Date: 05-11-2024 14:15:20 കോഴിക്കോട്

സ്വീകർത്താവ്:-

ശ്രീ . തങ്കച്ചൻ സെബാസ്റ്റ്യൻ, മാതലിക്നേൽ ഹൗസ് , കൂമ്പാറ ബസാർ പോസ്റ്റ് , കോഴിക്കോട്-673604

Notice Received

Thanked - M.S. Thankachan  
5/11/2024

Annexure 2 (translation)

No: DOKOZ-DMG/1757/2023-M

Department of mining and Geology,  
District office, Kozhikode  
email: - [geo.koz.dmg@kerala.gov.in](mailto:geo.koz.dmg@kerala.gov.in)  
Ph: 0495-2371918, PIN 673020  
Dated: 05-11-2024

SHOWCAUSE NOTICE

Sub: Mines and Minerals -Quarrying lease- illicit mining further action regarding

Ref: 1) Kerala Minor Minerals Concession rule 2015/ Kerala Minor Mineral Concession Amendment Rule 2023

2) Kerala Minerals Prevention of illegal mining, storage and transportation rule 2015/ KMPIST Amendment Rule 2023

3) Quarrying lease Number 165/2015-16/2846/M3/2015 dated 28.05.2015

4) Order dated 31.01.2024 in OA 770/2023 filed before Hon'ble National Green Tribunal

5) Survey sketch submitted by Department Surveyor on 10.06.2024

Please to refer to above, quarrying lease was granted by the Director of Mining and Geology in Resurvey No. 2442 pt of Koodaranhi village, Thamarassery Taluk Kozhikode District for an area of 3.38 hectares vide reference (3) for a period of 12 years. Quarrying lease/quarrying permit were granted in the said area since 2007, and the Granite Building Stone quarried from the said area has been quantified and refer (5) survey sketch submitted by the Department Surveyor. The Granite Building Stone quarried from the ref (3) lease and adjoining land quantified and based on the permission granted in the said area the quantity quarried in the area is as below:

Quantity of Granite Building Stone quarried in the ref (3) lease area and adjoining land as per the sketch submitted by the Department Surveyor -405968.68 m3

Overburden skated in the aforesaid area as per the survey sketch of Department Surveyor- 113478.76 m3

Granite Building Stone quarried from the quarrying lease and adjoining land – 405968.62- 1134478.76

= 731224.65 MT

Permission granted for quarrying on the basis of quarrying permit/quarrying lease- 667830 MT

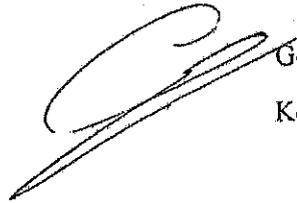
Quantity of Granite Building Stone illicitly quarried in the lease and adjoining area- 731224.65- 667830

11

= 63394.65 MT

Hence as per Rule 108(2) of Kerala Minor Mineral Concession Amendment Rule 2023, you are bound to remit an amount of Rs 30,42,943.2/- as royalty (48 rupees per ton) 1,21,71,772.8/- as price (192 rupees per ton) and fine of Rs 500000/- amounting to Rs 15714716/- (one crore fifty seven lakh fourteen thousand seven hundred and sixteen) .If you have any submissions in order to exonerate from the charges of illicit quarrying ,that has to be present within seven days from the date of receipt of this notice. Otherwise, action will be taken as per aforesaid Rules. As previously mentioned, the sketch prepared by the Department Surveyor, along with the additional documents, are attached here for your review and reference. It is hereby informed that the modified scheme of mining of the quarrying lease as per ref (3) should be submitted for further action.



  
Geologist  
Kozhikode

Recipient: -

Sri Thankachan M S, Mathalikkunnel House, Koombara Basar Post Kozhikode -673604

12

## Annexure 3



(13)

# EXCAVATED QUANTITY

25.11.24

AT

VILLAGE : KOODARANHI

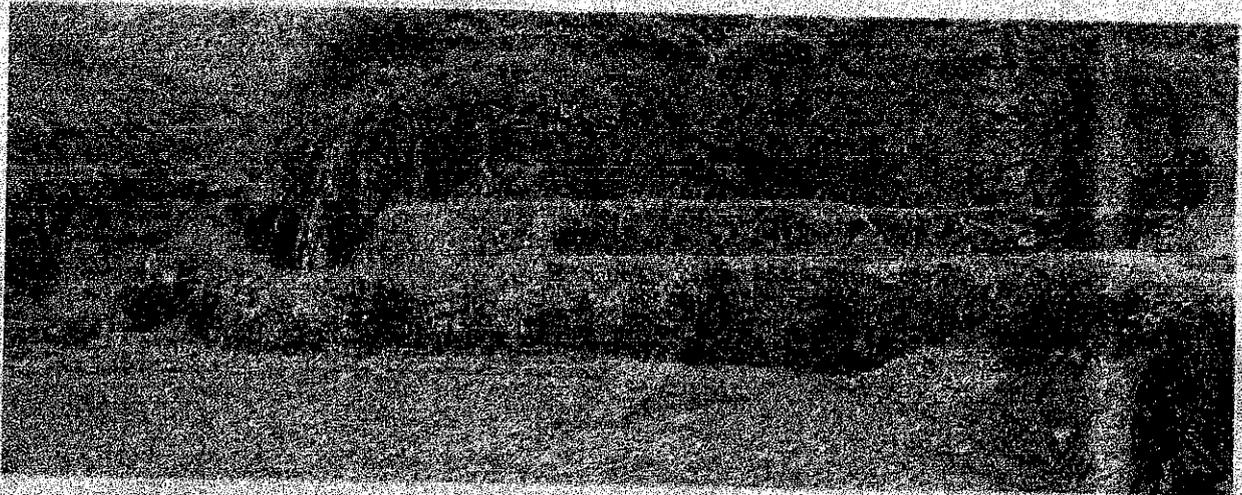
TALUK : THAMARASSERY

DISTRICT : KOZHIKODE

STATE : KERALA

LEASE AREA: 3.3800 Ha

SURVEY NO: 2442 Pt



APPLICANT

Mr. Thankachan M S,

Mathullkunnel House

Koombara Bazar P.O

Koodaranhi,

Kozhikode District, Kerala



(12) Details of deviation from Mining Plan, action Taken for rectification and disposition of fine by Department of Mining and Geology if any during the Plan Period:

There was a deviation observed for a part of working outside the lease and encroaching the zone of restriction for which Show Cause Notice was issued for Quantity removed/Deviated during the five years of the approved Mining Plan/Scheme period.

Summary of Excavated Quantity.

The Quarry was surveyed and the total excavated quantity was estimated by the M.G. Surveyor ON 17.05.2024 from inside and outside Lease Area.

AREA OF EXCAVATION	QUANTITY IN MT	REMARKS
Total Quantity Excavated	7,31,224.65	From 2007 upto 17.05.2024
Quantity already excavated as in approved Mining Plan	6,67,830	From 2007 upto 17.05.2024
Quantity excavated in Buffer Zone	54,140.575	From 2007 upto 17.05.2024
Actual Quantity excavated as per the Mining Plan	6,67,830	From 2007 upto 17.05.2024
Illegal Extraction from inside and outside of Lease Area	63,394.65	
Total Illegal extraction from lease area and adjoining land.	63,394.65	Show Cause Notice has been issued. Offence has been compounded as per rule.

File No. DMG/1987/2024-ME (Computer No. 331425)

**GEOLOGICAL RESERVES = 16, 69,570 MT**

**Mineable Reserve as on 07.11.2024**

The total insitu Mineable reserves available in the applied area are 3, 06,071 Tons of Building stone (Granite / Charnockite).

The details of total geological reserve and mineable reserve is given below.

**Mineable Reserves:**

A-A'					B-B'				
LEVEL	AREA	INF	SP. G	TONNES	LEVEL	AREA	INF	SP. G	TONNES
105/100	0	0	0	0	105/100	0	0	0	0
100/95	263	34	2.50	22355	100/95	0	0	0	0
95/90	168	35	2.50	14700	95/90	0	0	0	0
90/85	195	40	2.50	19500	90/85	0	0	0	0
85/80	197	38	2.50	18715	85/80	67	45	2.50	7538
80/75	308	35	2.50	26950	80/75	285	42	2.50	29925
75/70	638	33	2.50	54285	75/70	138	35	2.50	13088
70/65	645	25	2.50	40312	70/65	0	0	0	0
65/60	555	25	2.50	34688	65/60	0	0	0	0
60/55	465	21	2.50	24015	60/55	0	0	0	0
<b>TOTAL</b>	<b>3454</b>		<b>2.50</b>	<b>255520</b>	<b>TOTAL</b>	<b>490</b>		<b>2.50</b>	<b>50551</b>

**Mineable Reserves = 3,06,071 MT**

**SUMMARY OF RESERVES IN REVISED SCHEME OF MINING AS ON 07.11.2024**

Reserves Minedout (MT)	Mineable Reserves (MT)	Reserves Blocked in the Buffer/Benches Zone. (MT)	Geological Reserves (MT)
10,15,962.2	3,06,071	13,63,499	16,69,570

File No. DMS/1987/2024-416 (Computer No. 331425)

**(2) Yearly Pit-Wise Development Plan Proposed for the Four Years depicted in Plans and Sections.**

The production for the Quarrying plan period for Next Four years of life of Mine/Lease End Period is given below

YEAR	BENCH	MINERAL (MT)
I	Road/dev./prodn. 100/77 ( Section A-B)	1,00,000
II	80/70 ( Section A-B)	1,00,000
III	73/57 ( Section A-B)	1,00,000
IV	57/55 (Section B-C )	06,070
<b>Total</b>		<b>3,06,070</b>

The production and development for Four years Life of Mine/Lease end period is given on the production and development plan and the production and development sections are enclosed vide Plate no VI and VII.

**(3) Yearly Pit-Wise Production Plan Proposed for the Four Years.**

YEAR	MINERAL (MT)
I(2024-2025)	1,00,000
II (2025-2026)	1,00,000
III(2026- 2027)	1,00,000
IV (2027- 2028)	06,070
<b>Total</b>	<b>3,06,070</b>

### Summary of Excavated Quantity .

The Quarry was surveyed and the total excavated quantity was estimated by the DMG Surveyor on 17.05.2024 as per the report attached.

Further the Lease quarry was surveyed on 08.11.2024 to ascertain the Extracted quantity since 17.05.2024 based on the DMG Surveyor Lease Sketch.

GBS extracted from 17.5.2024 upto 07.11.2024 as per the DMG Surveyor Lease Sketch.

A-A					B-B'				
LEVEL	AREA	INF	SP. G	TONNES	LEVEL	AREA	INF	SP. G	TONNES
115/110	30	48	2.50	3600	115/110	0	0	0	0
110/105	161	48	2.50	19320	110/105	0	0	0	0
105/100	110	52	2.50	14500	105/100	0	0	0	0
100/95	0	0	0	0	100/95	39	58	2.50	5655
95/90	0	0	0	0	95/90	49	58	2.50	7105
90/85	0	0	0	0	90/85	48	65	2.50	7800
<b>TOTAL</b>	<b>301</b>		<b>2.50</b>	<b>37220</b>	<b>TOTAL</b>	<b>136</b>		<b>2.50</b>	<b>20560</b>

GBS excavated = 57,780 MT

Note : Quantity extracted is upto pit water level.

### BALANCE MINEABLE RESERVES AS ON 07.11.2024

A-A					B-B'				
LEVEL	AREA	INF	SP. G	TONNES	LEVEL	AREA	INF	SP. G	TONNES
100/95	263	14	2.50	22355	100/95	0	0	0	0
95/90	168	15	2.50	14700	95/90	0	0	0	0
90/85	195	10	2.50	19500	90/85	0	0	0	0
85/80	197	38	2.50	18715	85/80	67	45	2.50	7538
80/75	308	35	2.50	26950	80/75	285	42	2.50	29925
75/70	638	33	2.50	54285	75/70	138	35	2.50	13088
70/65	645	25	2.50	40312	70/65	0	0	0	0
65/60	555	25	2.50	34688	65/60	0	0	0	0
60/55	465	21	2.50	24015	60/55	0	0	0	0
<b>TOTAL</b>	<b>3454</b>		<b>2.50</b>	<b>255520</b>	<b>TOTAL</b>	<b>490</b>		<b>2.50</b>	<b>50551</b>

Balance Mineable Reserve = 3,06,071 MT

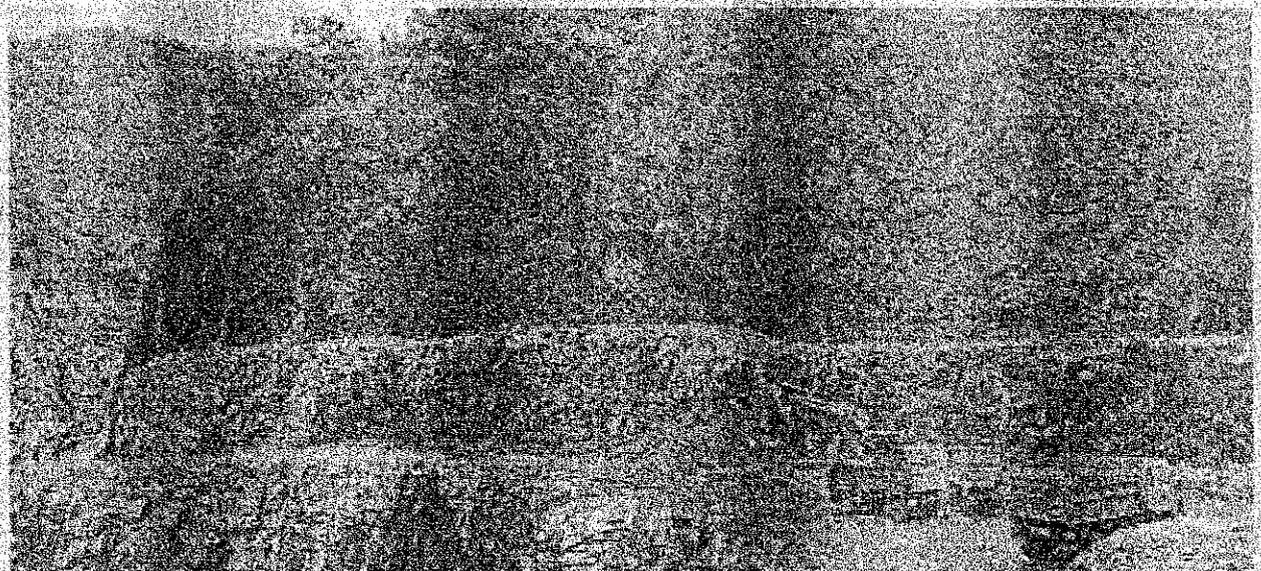
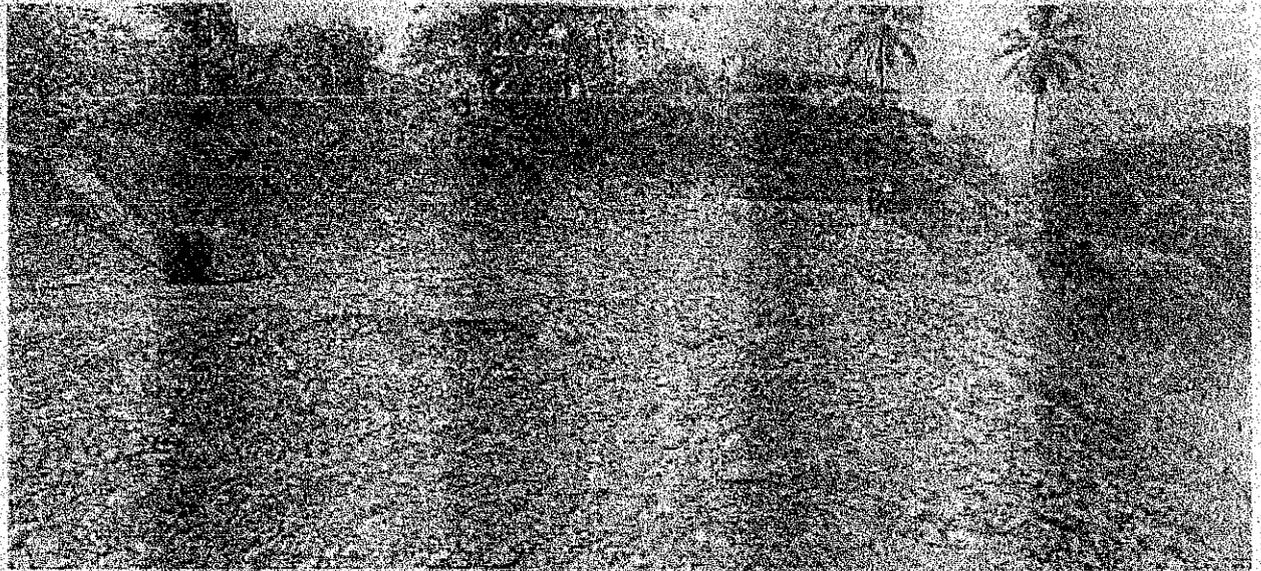
SUMMARY OF EXCAVATED QUANTITY WITHIN LEASE AND BALANCE  
MINEABLE RESERVE IN LEASE AREA AS ON 07.11.2024

GBS EXCAVATED AS PER APPROVED MINING PLAN/SCHEME IN LEASE AREA AS ON 17.5.2024 AS PER DMG SURVEYOR REPORT IN MT	GBS EXCAVATED FROM 17.5.2024 UPTO 08.11.2024 IN LEASE AREA IN MT	BALANCE MINEABLE RESERVE IN LEASE AREA IN MT
6,27,051.325	57,780	3,06,070.675

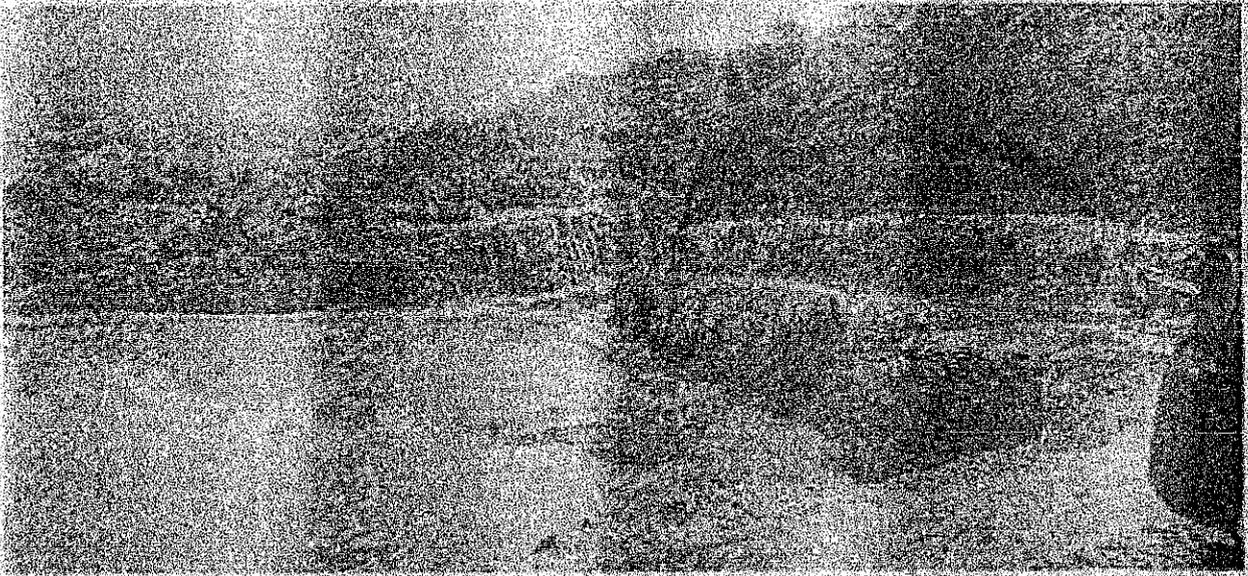
  
C. BALARAMAN

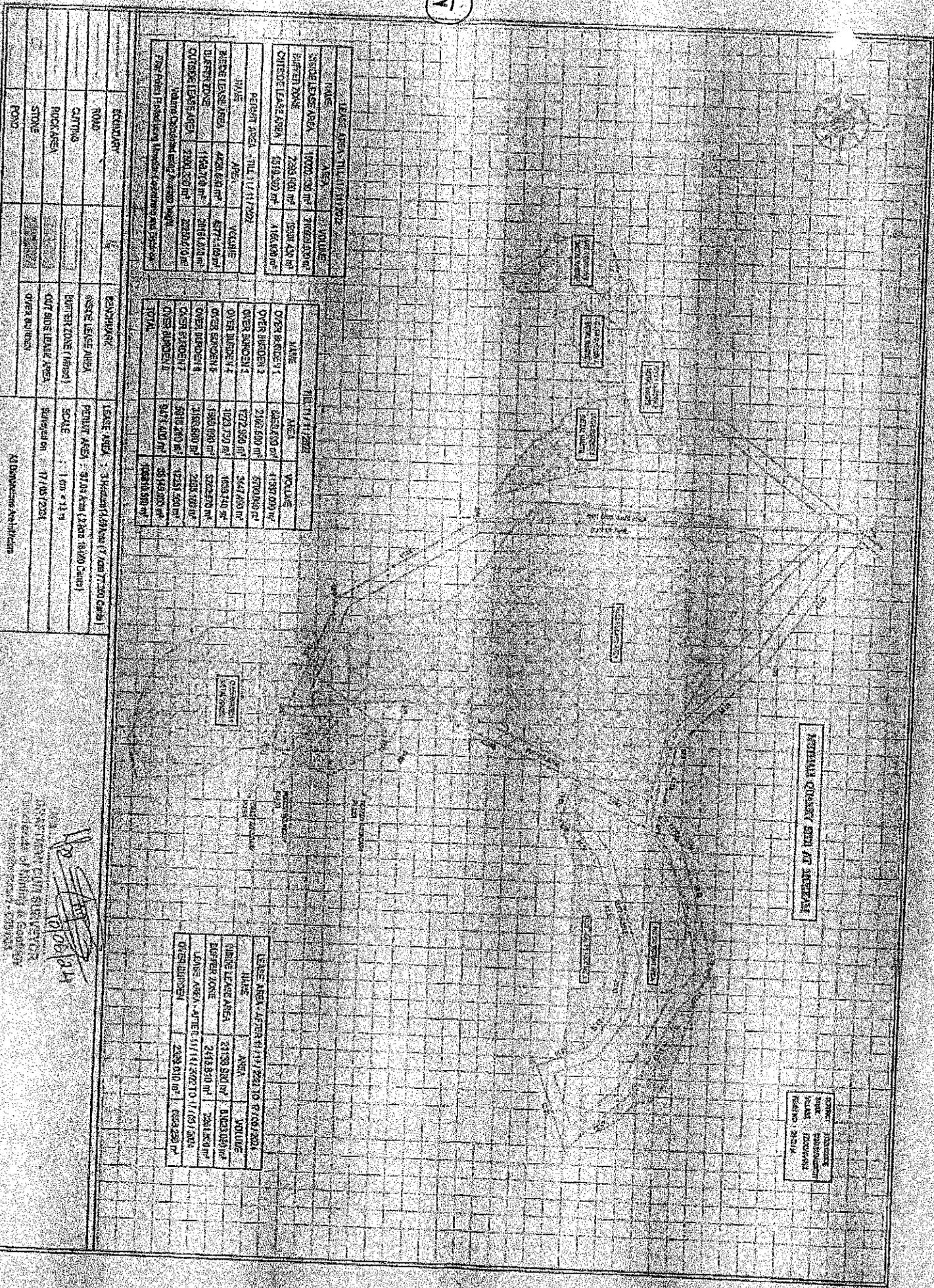
Paliam, Pealy Road,  
Kacheripadi  
Kochi - 682018, Kerala  
ROP NO: DMG/KERALA/RQP/11/2017

SITE PHOTOGRAPHS



20





LEASE AREA	AREA	VOLUME
SHORE LEASE AREA	1920.50 m <sup>2</sup>	3982.00 m <sup>3</sup>
SHOPEE ZONE	228.180 m <sup>2</sup>	1591.47 m <sup>3</sup>
CHIEF OF LEASE AREA	5318.20 m <sup>2</sup>	1164.00 m <sup>3</sup>

LEASE AREA	AREA	VOLUME
PERMIT AREA - TILL 12/11/2022		
RETAIL LEASE AREA	4428.84 m <sup>2</sup>	4571.40 m <sup>3</sup>
DIFFER ZONE	1142.19 m <sup>2</sup>	281.00 m <sup>3</sup>
OUTSIDE LEASE AREA	3300.50 m <sup>2</sup>	2208.00 m <sup>3</sup>

NAME	AREA	VOLUME
OVER BURDEN 1	6250.60 m <sup>2</sup>	1197.00 m <sup>3</sup>
OVER BURDEN 2	2162.60 m <sup>2</sup>	570.00 m <sup>3</sup>
OVER BURDEN 3	1722.00 m <sup>2</sup>	547.00 m <sup>3</sup>
OVER BURDEN 4	1020.50 m <sup>2</sup>	183.40 m <sup>3</sup>
OVER BURDEN 5	1920.50 m <sup>2</sup>	522.00 m <sup>3</sup>
OVER BURDEN 6	1158.80 m <sup>2</sup>	241.00 m <sup>3</sup>
OVER BURDEN 7	501.20 m <sup>2</sup>	123.00 m <sup>3</sup>
OVER BURDEN 8	501.20 m <sup>2</sup>	123.00 m <sup>3</sup>
TOTAL	1920.50 m <sup>2</sup>	501.20 m <sup>3</sup>

LEASE AREA	AREA	VOLUME
PERMIT AREA - TILL 12/11/2022		
RETAIL LEASE AREA	4428.84 m <sup>2</sup>	4571.40 m <sup>3</sup>
DIFFER ZONE	1142.19 m <sup>2</sup>	281.00 m <sup>3</sup>
OUTSIDE LEASE AREA	3300.50 m <sup>2</sup>	2208.00 m <sup>3</sup>

ROAD	BOUNDARY	LEASE AREA	PERMIT AREA	SCALE
CATTING	BOUNDARY	3120.00 m <sup>2</sup>	3120.00 m <sup>2</sup>	1:500
ROCK AREA	BOUNDARY	407.00 m <sup>2</sup>	407.00 m <sup>2</sup>	1:500
STONE	BOUNDARY	407.00 m <sup>2</sup>	407.00 m <sup>2</sup>	1:500
ROAD	BOUNDARY	407.00 m <sup>2</sup>	407.00 m <sup>2</sup>	1:500

DATE: 10/06/24  
SCALE: 1:500  
DRAWN BY: [Name]

FORGET BY HIS AMVIC RIGHTS

10/06/24  
[Signature]

1251100

PRESENT LAND USE PATTERN		
Sr. No.	PARTICULARS	AREA IN Ha
1.	Undeveloped Area	0.5195 Ha
2.	Area under Quarry Pit	2.3618 Ha
<b>TOTAL</b>		<b>3.3800 Ha</b>

**SURFACE PLAN (Showing Excavation from 17/05/2024 to 07/11/2024)**

OWNER: Mr. Thankachan M S  
 VILLAGE: Koodarathi  
 TALUK: Thamarassery  
 DISTRICT: Kozhikode  
 STATE: Kerala  
 LEASE AREA: 3.3800 Ha  
 BLOCK NO: 01  
 SURVEY NO: 2442 pt  
 SURVEY DATE: 07-11-2024  
 SCALE: 1:1000

1251050

1251000

1250950

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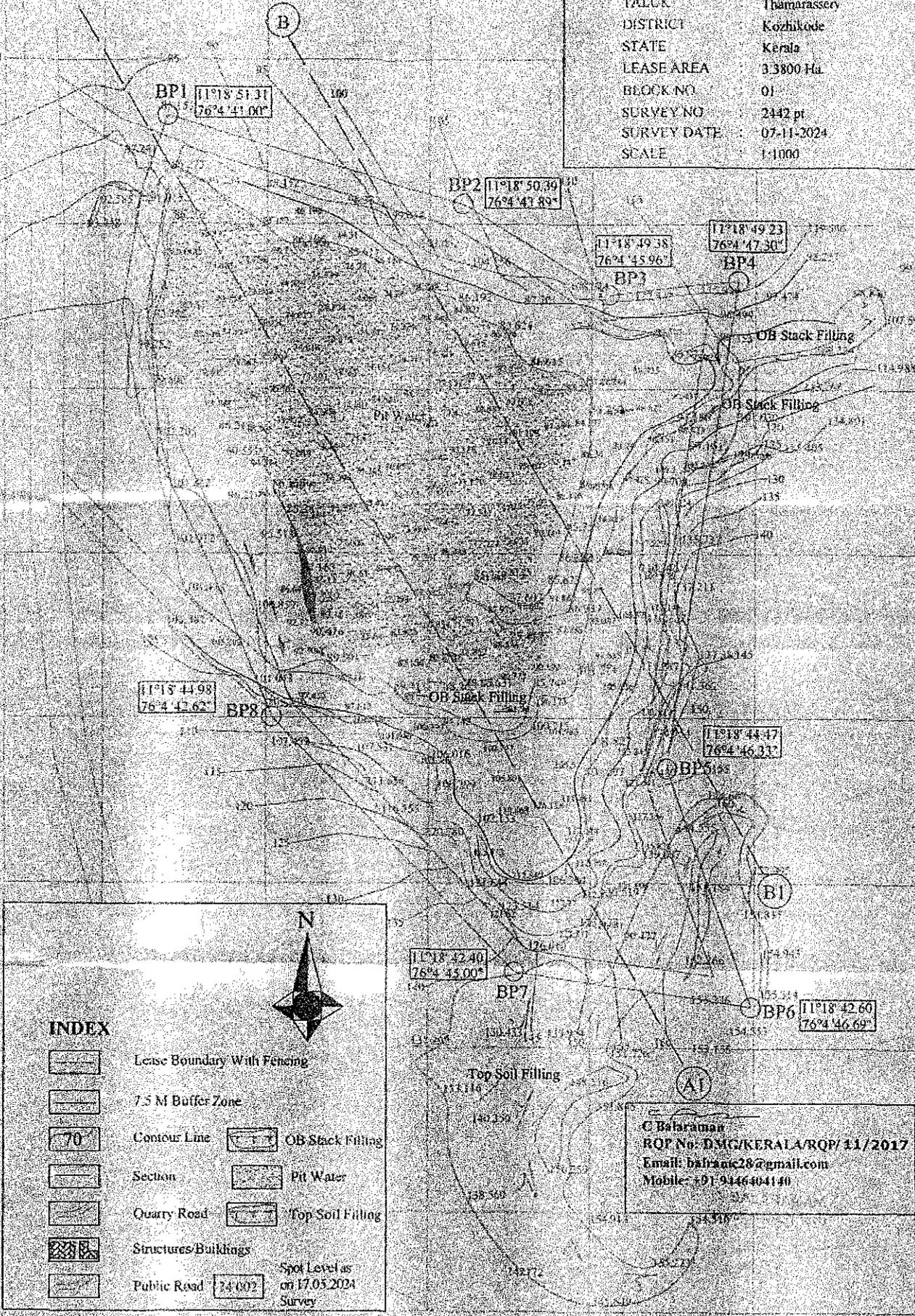
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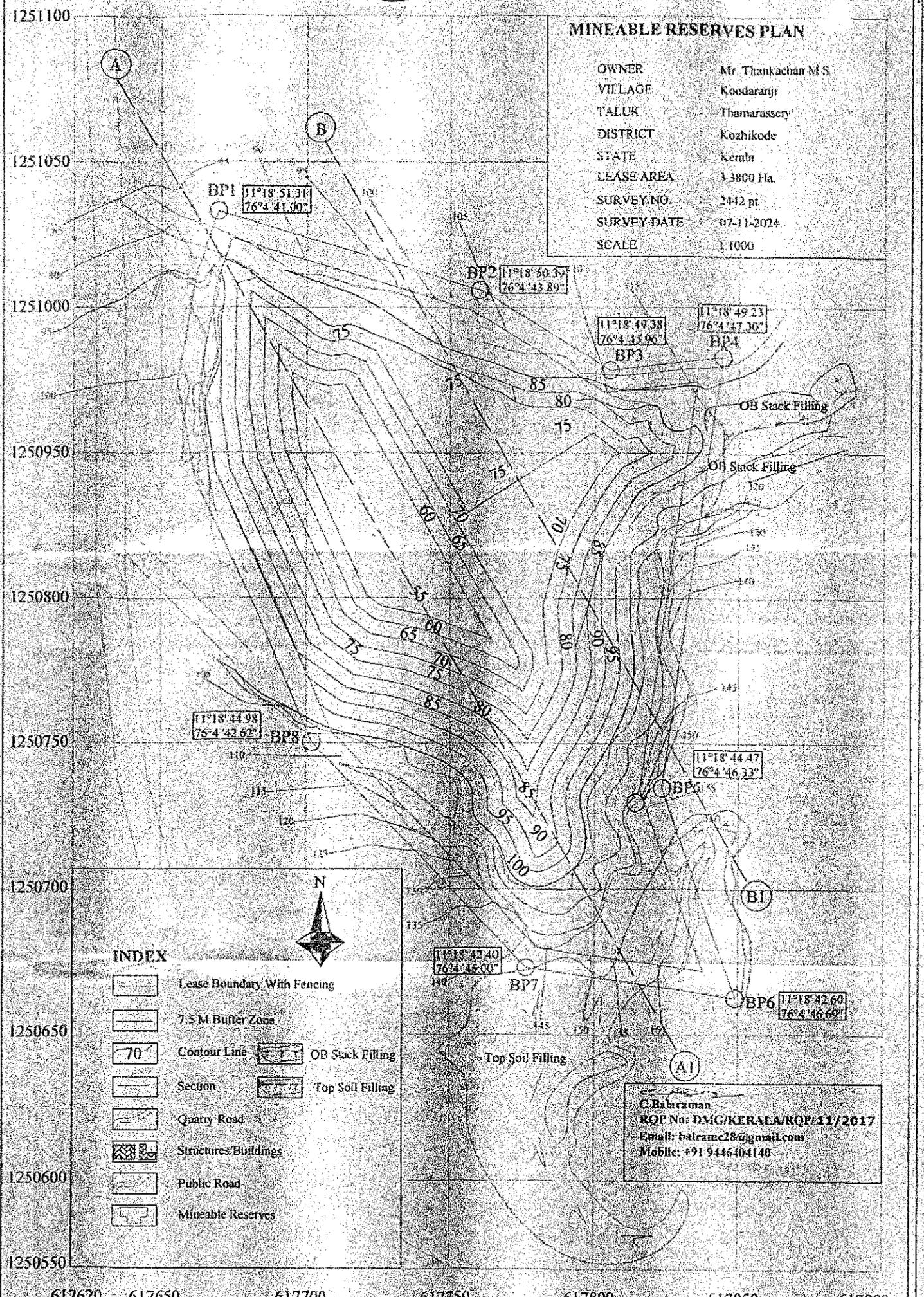
1250550



**C Baharaman**  
 ROP No: DMG/KERALA/RQP/11/2017  
 Email: baharaman28@gmail.com  
 Mobile: 991-9446404140

**MINEABLE RESERVES PLAN**

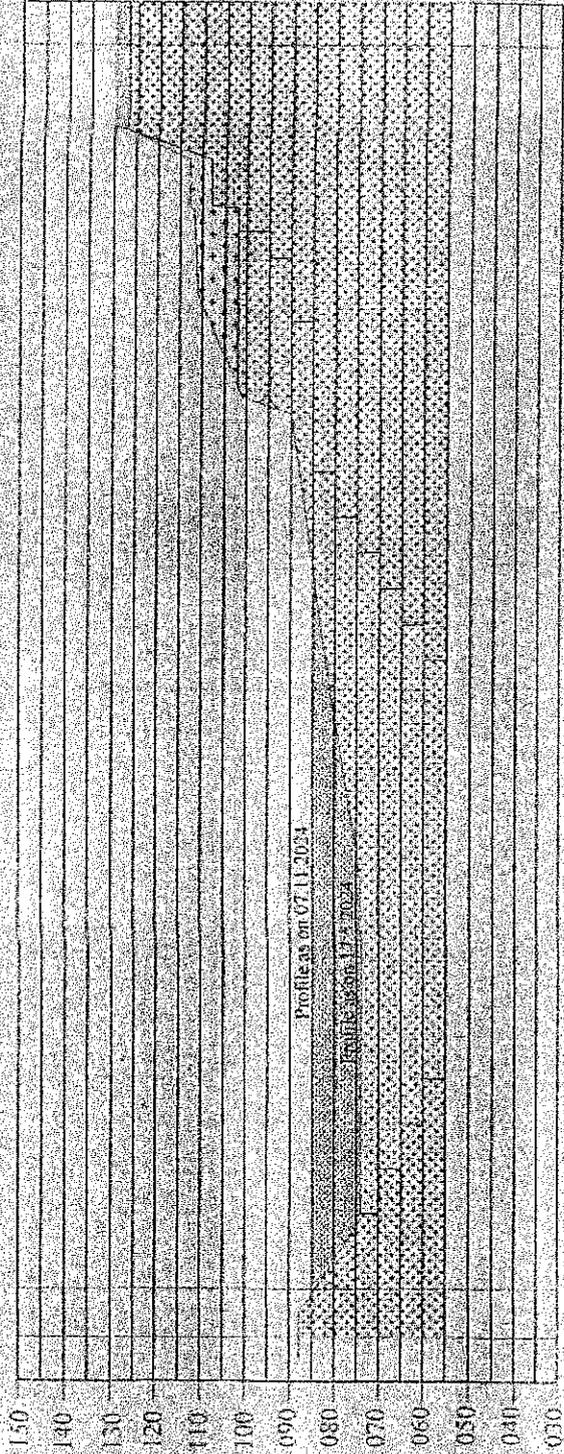
OWNER : Mr. Thankachan M S  
 VILLAGE : Koodararji  
 TALUK : Thamarassery  
 DISTRICT : Kozhikode  
 STATE : Kerala  
 LEASE AREA : 3.3800 Ha.  
 SURVEY NO : 2442 pt  
 SURVEY DATE : 07-11-2024.  
 SCALE : 1:1000



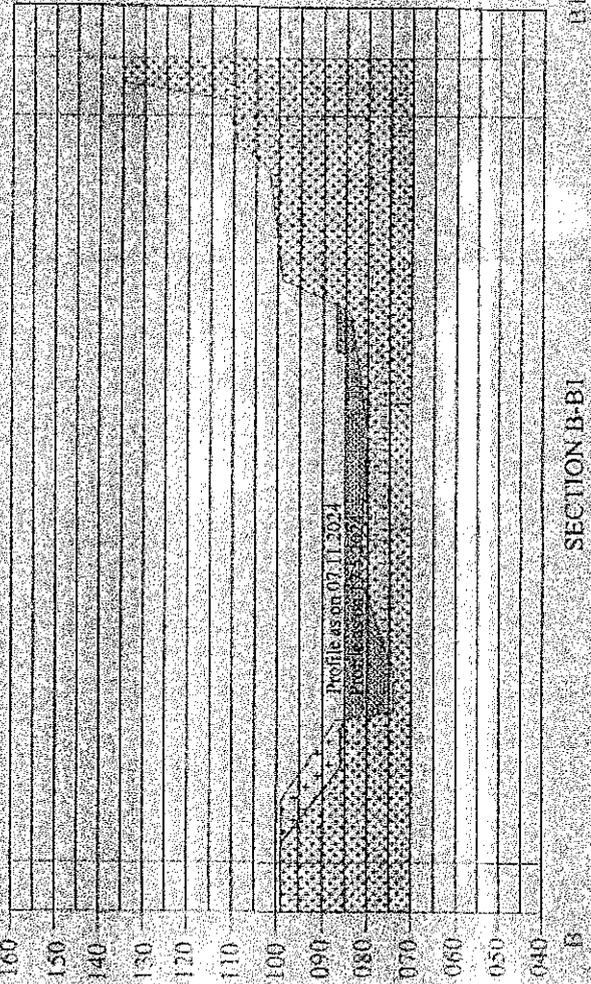
**INDEX**

- Lease Boundary With Fencing
- 7.5 M Buffer Zone
- Contour Line
- Section
- Quarry Road
- Structures/Buildings
- Public Road
- Mineable Reserves
- OB Stack Filling
- Top Soil Filling

C. Balaraman  
 ROP No: DMG/KERALA/ROP/11/2017  
 Email: balaramc28@gmail.com  
 Mobile: +91 9446404140



SECTION A-A1



SECTION B-B1

INDEX

- Lease Boundary With Fencing
- 7.5 M Buffer Zone
- Blocked Granite - Non-Mineable
- Top Soil / OB Stack
- Excavated Profile as on 07.11.2024
- Excavated Profile as on 17.05.2024
- Reserves Mined out from 17.05.2024 upto 07.11.2024
- Original Ground Profile
- Mineable Reserves
- Pit Water

C. Balaraman  
 ROP No: DMG/KERALA/RO/ 11/2017  
 Email: balaramc28@gmail.com  
 Mobile: +91 9446404140

EXCAVATED/MINEABLE RESERVES SECTION

OWNER: Mr. Shankaran M.S.  
 VILLAGE: Koodaranji  
 TALUK: Thamarassery  
 DISTRICT: Kozhikode  
 STATE: Kerala  
 LEASE AREA: 3.3800 Ha  
 SURVEY NO: 2442 dt  
 SURVEY DATE: 07-11-2024  
 SCALE: 1:1000

3N2 COPY



**BEFORE THE HON'BLE NATIONAL  
GREEN TRIBUNAL  
(SOUTHERN ZONE BENCH, CHENNAI)  
IN  
ORIGINAL APPLICATION NO. 93 OF  
2024 (SZ)**

Sajimon Joseph

...Applicant

Versus

The Chief Secretary,  
Government of Kerala and ors.

....Respondents

**REPORT SUBMITTED BY  
GEOLOGIST, DEPARTMENT OF  
MINING AND, KOZHIKODE/2<sup>nd</sup>  
RESPONDENT**

**E.K. KUMARESAN,**  
**Standing Counsel for Government**  
**of kerala**

No.6, Indian Chambers (SICCI)  
Annex Building, Ground Floor,  
Esplanade, Chennai - 600 108.

Cell No: 9597435955